

(SHRI DIGVIJAY SINH) : (a) Yes Sir.

(b) and (c) The incidence of diseases on account of unhealthy occupational environment is regulated under the Factories Act, 1948. The provisions under the Act are enforced by the State Governments. The discharge of industrial effluents into the source of water is regulated by the water (Prevention and Control of Pollution) Act, 1974, the provisions of which are enforced by the Central and State Boards for the Prevention and Control of Water Pollution.

The Central and the State Boards for Prevention and Control of Water Pollution are taking necessary steps to implement the provisions of the water (Prevention and Control of Pollution) Act, 1974. Out of the 1700 major and medium polluting relevant industries more than 700 have already established pollution abatement devices. The Boards are progressively taking appropriate action to ensure the establishment of pollution abatement devices in the remaining industries.

Strictures passed against Delhi Police

4818. SHRIMATI GEETA MUKHERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his attention has been drawn to two recent judgements given by Additional Session Judge, Shri S.M. Aggarwal and Session Judge Shri J.K. Kapoor in which they have passed strictures against the police for not merely indifference but active connivance in hushing up and distorting the cases :

(b) whether Shri J.K. Kapoor has asked the Prime Minister to jolt the concerned police officials out of their slumber and pull them out of "The careless, casual and perfunctory manner" in which they perform their duties ;

(c) if so, the details ; and

(d) the action taken/being taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Yes Madam.

(b) and (c) The letter sent by Shri J.D. Kapoor, Additional District and Session Judge, Delhi to the Prime Minister's Secretariat enclosing relevant extracts from his judgement, dated the 27th June 1983 in a dowry death case has been received in this Ministry. The comments of the Delhi Administration/Delhi Police have been called for.

(d) On the basis of the judgement dated the 27th May 1983 of Shri S.M. Aggarwal, Additional District and Session Judge, departmental proceedings have been initiated against the Investigating Officer, a Sub Inspector of Delhi Police.

The judgement of Additional District and Session Judge, Shri J.D. Kapoor is also being examined by the Delhi Police for appropriate action against the concerned Police Officials.

Annual Reports under the Fifth Schedule of the constitution

4819. SHRIMATI SUMATI ORAON: will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Union Government would concede that the submission of annual Reports in conformity with the Fifth Schedule of the Constitution by each State having Scheduled Areas therein, have been rather irregular and of late, deal largely with routine matters ;

(b) if so, whether Government will take appropriate steps to make such "Reports" regarding administration of Scheduled Areas, more comprehensive covering extensively, among other aspects

the progress of Tribal sub-Plans; if so, the timeframe proposed therefor ;

(c) if not, the reasons therefor ; and

(d) proposals, if any, to expand the scope of the Annual Report to cover the Tribal Development Programmes in general even outside the Scheduled Areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) There has been an improvement in the quality and content of the report. The reports are in some cases received late.

(b) The reports already include progress of tribal sub-Plans.

(c) Does not arise.

(d) The reports are submitted in conformity with the provisions in the Fifth Schedule to the Constitution. They also generally mention about the developmental efforts of scheduled tribes in the State as a whole. There is no proposal to amend the existing provisions in the Fifth Schedule to the Constitution.

Money spents during successive Five Year Plans for development of SCs/STs

4820. SHRI SUBHASH YADAV :
SHRI RAM VILAS PAS-
WAN :

Will the Minister of HOME AFFAIRS be pleased to state.

(a) the amount reserved for the upliftment of Scheduled Castes and Scheduled Tribes during the successive Five Year Plans, Plan-wise in each State ;

(b) whether any assessment has over been made by Government in regard to the spending of such money on Scheduled Castes/Scheduled Tribes and backward classes and results achieved ; and

(c) whether the money was properly utilised and if not, what action Government have taken in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) The amount reserved for the upliftment of Scheduled Castes and Scheduled Tribes during the Sixth Five Year Plan in respect of each State is mentioned in the enclosed statement. The amount reserved for the purpose during the 1st Five Year Plan to V Five Year Plan, Plan-Wise in each State is contained in the various reports of the Commissioner for S.C./S.T., which has already been laid on the Table of the House.

(b) and (c) The various expert bodies reports like the Report of the Study Team on Social Welfare and Welfare of Backward Classes (Renuka Ray Team Report), Report of the Scheduled Areas and Scheduled Tribes Commission (Dhebar Commission Report), Report of the Study Team on Tribal Development Programmes (Shilu AO Report), Report of the Study Team on Tribal Development of the N.C.D.B.A. (Sivaraman Committee Report) and Reports of the Working Groups set up from time to time for the formulation of Sixth Five Year Plans have assessed the programmes implemented for the development of Scheduled Castes/Scheduled Tribes. Besides Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes have studied and reviewed the programmes implemented for the development of S.Cs/STs from time to time.